

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH AT
CHENNAI**

ORIGINAL APPLICATION NO. 187 OF 2021

IN THE MATTER OF:

Nagendrakumar

S/o Sathyanarayan
Dharanikota Villiage,
Amaravathi Mandal,
Guntur District, Andhra Pradesh.
Email: dandanagendra@gmail.com
Phone: 9949900000

..... Applicant

-Vs-

Government of India,
Rep. by its Secretary,
Ministry of Environment, Forest and Climate Change
central Secretariat
Indira Paryavaran Bhavan, Jorbagh Road
New Delhi – 110003.
Email: secy-moef@nic.in
Ph No. 011-24695132, and 19 others

..... Respondents

COUNTER AFFIDAVIT FILED BY THE 5TH RESPONDENT

DATE-05-12-2022



**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA**

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COUNSEL FOR 5th Respondent

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH AT
CHENNAI**

ORIGINAL APPLICATION NO. 187 OF 2021

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NAGENDRAKUMAR

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-Vs-

**GOVERNMENT OF INDIA,
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It is certified that all the documents contained in the above annexure are true copies.

Date: 05.12.2022



**M/S MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNCIL FOR GOVERNMENT OF
ANDHRA PRADESH**

A.P. POLLUTION CONTROL BOARD

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Chennai – 600 094. Mobile: 98407 98460 / 6383121322

COUNSEL FOR 5TH Respondent

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

ORIGINAL APPLICATION NO. 187 OF 2021

IN THE MATTER OF:

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S/o Sathyanarayan
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-Vs-

1. Government of India,
Rep. by its Secretary,
Ministry of Environment, Forest and Climate Change
central Secretariat
Indira Paryavaran Bhavan, Jorbagh Road
New Delhi - 110003.
Email: secy-moef@nic.in
Ph No. 011-24695132,

2. State of Andhra Pradesh,
Represented by its Secretary to Government,
Department of Mines and Geology
Sri Anjaneya Towers, D.No.7 - 104,
B-Block, 5th & 6th Floors
Vijayawada Ibrahimpatnam,
Andhra Pradesh - 521456.
Email: secy_mines@ap.gov.in, Ph: 0863 - 2442117
3. The Andhra Pradesh Mineral Development Corporation Ltd.,
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Kanuru, Vijayawada-521137
Krishna District, Andhra Pradesh.
Ph: 08662429999
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B-Block, 5th & 6th Floors Vijayawada
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Director of Mines and Geology
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Krishna District.

6. The Deputy Director
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8. The Deputy Director
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11. The Deputy Director
Department of Mine and Geology, Krishna
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12. The Deputy Director
Department of Mine and Geology, Guntur,
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Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpattam, Vijayawada,
Krishna District.

13. The Deputy Director
Department of Mine and Geology, Prakasam,
Block No. 58 & 59, RIMS,
Government Officers Complex,
Poo. Collectorate, Ongole,
Prakasam District, Andhra Pradesh – 523001.
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14. The Deputy Director
Department of Mine and Geology, Nellore,
Lakshmi Villa, D.No. 11/28, Talpagiri Colony,
Buja Buja Nellore, Nellore Rural Mandal,
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Email: ddmgnellore@gmail.com,
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15. The Deputy Director
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17. The Deputy Director
Department of Mine and Geology, Chittoor,
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Email: deputydirectorkurnool@gmail.com,
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19. Jaiprakash Power Ventures Limited,
Registered Office at
Complex of Jaypee Nigrie Super Thermal Power Plant,
Tehsil Sarai, Nigrie, Singrauli,
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Ph: 7801286021-39


Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpattam, Vijayawada,
Krishna District.

20. Jaiprakash Power Ventures Limited,
 Corporate Office at
 'JA House' 63 Basant Lok,
 Vasant Vihar, New Delhi – 110057.
 Email: sectl.dept@jalindia.co.in
 Ph: 01149828500

... Respondents

COUNTER AFFIDAVIT FILED BY THE 5th RESPONDENT

I, V.G. Venkata Reddy, S/o. Subba Reddy, Aged about 57 years, Occ: Director of Mines and Geology, Andhra Pradesh do hereby solemnly and sincerely affirm and make oath and state as follows:

1. I am the deponent herein and as such I am well acquainted with the facts of the case. It is submitted that I am filing this counter on behalf of the 2nd & 5th to 18th Respondents also.
2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.
3. It is respectfully submitted that the averments made in paragraphs 1 to 7 are only narration of facts. It is submitted that in the Enforcement and Monitoring Guidelines for Sand Mining issued by the 1st Respondent at Page No.36 under sub-head "6.4 – Monitoring of Sale and Purchase of Sand: at Note mentioned below para 1.2.13.4, it was appreciated the Monitoring mechanism adopted by the states of Andhra Pradesh and Telangana". Except this, no remarks are being offered (A-1).


 Director of Mines and Geology
 Govt. of Andhra Pradesh
 Ibrahimpatnam, Vijayawada.
 Krishna District.

4. It is submitted that, in reply to the averments made in paragraphs 8 to 14, it is respectfully submitted that the Government of Andhra Pradesh vide G.O.Ms.No.70 & 71, Ind. & Com. (M-III) Dept, Dt. 12.11.2020(A-2) introduced the New Sand Mining Policy-2019 w.e.f 05.09.2019 and subsequently issued amendments to APMMC Rules 1966 vide G.O.Ms.25, dated: 16.04.2021 (A-3) to address the issues of indiscriminate mining of sand, black marketing, hoarding, skyrocketing of sand prices for consumers, artificial supply shortages and illegal cross border transportation of sand which were the concomitants of the Free Sand policy.

As per the Upgraded Sand Policy:-

- a. The sand excavation, storage and sale operations shall be preferably undertaken by the Central Govt. agencies / Central Govt. PSUs (CPSUs) appointed on nomination basis on terms & conditions as prescribed by GoAP.
- b. In case, no response is received from Central Govt. agencies / CPSUs, Sand operations shall be entrusted to a technically experienced, competent and financially strong agency(ies) selected through two (2) bid system i.e., Technical and Commercial bids, with a minimum auction premium fixed by GoAP, in addition to Seigniorage fee and other applicable levies.

5. It is respectfully submitted that the Director of Mines & Geology vide Lr. Nos. 2611873/R6-Sand/2020 dated 03.11.2020 & 12.11.2020, has approached Central Govt. agencies / CPSUs seeking their willingness to undertake all sand operations such as excavation, storage, sale etc in the state. However, none of the agencies have expressed interest in conducting sand operations in the State.

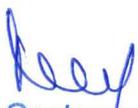

Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpattam, Vijaya Vittala,
Krishna District.

6. It is respectfully submitted that as per the Upgraded Sand Policy under G.O.Ms.25, dated: 16.04.2021, the tender procedure for selecting the technically experienced, competent and financially strong agency(ies) shall be through a two (2) bid system i.e., Technical and Commercial bids, with a minimum auction premium fixed by the GoAP, in addition to Seigniorage fee and other applicable levies.

7. It is respectfully submitted that a Memorandum of Understanding (MoU) was signed by the DMG/State Government on 04.01.2021 with M/s MSTC Limited (Metal Scrap Trade Corporation Limited) for selection of agency (ies) to carry out all sand operations, such as, excavation, storage, sale etc., in the three (3) Sand Packages comprising of all districts in the State of Andhra Pradesh. The details of the three sand packages are –

Sl. No.	Package	Districts
1	Package 1	Srikakulam, Vizianagaram, Visakhapatnam, East Godavari
2	Package 2	West Godavari, Krishna, Guntur, Prakasam
3	Package 3	Nellore, Chittoor, YSR Kadapa, Ananthapur, Kurnool

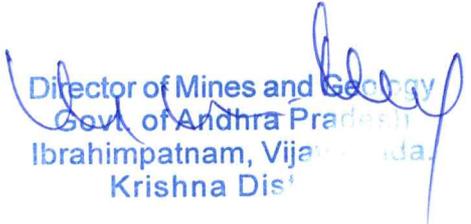
8. It is respectfully submitted that tenders were hoisted in the web portal of M/s MSTC Ltd. On 08.01.2021 and M/s Jaiprakash Power Ventures Limited has been emerged as the Successful bidder for all three (3) package by quoting the highest bid amounts of Rs. 477.50 Cr., Rs. 745.70 Crores and Rs. 305.60 Crores for Package – 1, 2 and 3 respectively for a period of 2 years. As per the tender terms and conditions, the Agency should deposit the quoted financial bid


 Director of Mines and Geology
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 Ibrahimpatnam, Vijayawada.
 Krishna District.

through 48 equal fortnightly upfront payments to ensure all statutory levies are paid in advance prior to actual dispatches of Sand. Accordingly, this Respondent issued work orders on 12.05.2021 in favour of M/s Jaiprakash Power Ventures Limited for three sand packages to commence sand operations duly collecting a performance Security of Rs. 120 Cores i.e., Rs. 40 Cores for Package 1, Rs. 50 Cores for Package 2 and Rs. 30 Cores for Package 3 and entered into an agreement for a period of 2 years with this Respondent as per Rule 9-B(1)(c-1) of APMMC Rules, 1966.

9. It is respectfully submitted that a total of 446 Sand reaches, including 331 Open reaches and 115 De-siltation points have been handed over to M/s Jaiprakash Power Ventures Limited and the successful bidder M/s Jaiprakash Power Ventures Limited commenced the sand operations w.e.f 14.05.2021.

10. It is respectfully submitted that the Hon'ble National Green Tribunal (NGT) (SZ) Chennai vide orders Dt.25-08-2021 in IA No's 123 to 126 / 2021 (SZ) in OA No.187 of 2021, has appointed a Joint Committee consisting of (1) a Senior Officer from Ministry of Environment, Forests and Climate Change (MoEF & CC) regional office, Andhra Pradesh at Vijayawada, (2) a Senior Officer from State Level Environment Impact Assessment Authority (SEIAA), (3) a Senior Officer from Department of Mines and Geology deputed by the director and (4) a Senior Officer / Scientist from the Andhra Pradesh Pollution Control Board (APPCB) to inspect the mining areas as mentioned in the application in all the Districts and submit Joint Committee report, if there is any violation found. It was also directed to include respective District Collector's to accompany the


Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpattam, Vijayawada.
Krishna Dist

committee considering the importance and gravity of the issue as alleged in this O.A.No.187/2021. The Department of Mines and Geology was appointed as Nodal Agency for coordination and providing necessary logistics for this purpose.

11. It is respectfully submitted that being a nodal agency, the Director of Mines and Geology, vide letter No. 4914357/Sand/NGT-187(SZ)/2021 dated 06.09.2021 requested the Inspector General of Forest, Integrated Regional Office Vijayawada, Member Secretary, SEIAA and Member Secretary APPCB to nominate Senior Officer from the concerned departments for compilation of report completed in time.

12. It is respectfully submitted that Dr. Suresh Babu Pasupuleti, Scientist-C, Integrated Regional Officer, Ministry of Environment, Forest and Climate Change, Green House Complex, Gopalareddy Road Vijayawada is nominated to represent Integrated Regional Office, Vijayawada in the Joint Committee.

13. It is respectfully submitted that Sri K. Venkata Ramana, Member, SEAC, Andhra Pradesh is nominated to represent SEIAA, Andhra Pradesh in the Joint Committee.

14. It is respectfully submitted that the Regional Officers, APPCB in the 13 districts were nominated to represent APPCB in the Joint Committee.

15. It is respectfully submitted that the Director of Mines and Geology nominated the Deputy Directors of Mines and Geology of

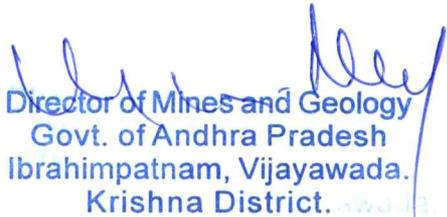

Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpattam, Vijayawada.
Krishna District.

the 13 districts as committee members to conduct joint inspections over the sand bearing areas of their respective jurisdictions.

16. It is respectfully submitted that the Joint Committee have conducted the inspections over the sand reaches in (10) districts i.e., Krishna & Guntur on 24.09.2021 & 25.09.2021; Nellore and Chittoor on 11.10.2021 & 12.10.2021; Kurnool, Anantapuramu and Kadapa on 18.10.2021, 19.10.2021 & 20.10.2021 respectively and submitted their joint inspection reports.

17. It is respectfully submitted that the Joint Inspection Committee in compliance to the Hon'ble NGT Orders, inspected all sand reaches located in all 13 Districts in the State of Andhra Pradesh and verified the compliance status of Environmental Clearance (EC), Consent conditions of both Air & Water, District Survey Reports, Mining methodology, violations (if any), etc. as follows:

S.No	District	Date of Visit
1	Srikakulam	01.11.2021
2	Vizianagaram	No sand reaches
3	Visakhapatnam	No sand reaches
4	East Godavari	12.11.2021
5	West Godavari	13.11.2021
6	Krishna	25.09.2021
7	Guntur	24.09.2021
8	Prakasham	No sand reaches
9	Sri Potti Sriramulu Nellore	11.10.2021
10	Chittoor	12.10.2021
11	YSR District, Kadapa (Cuddapah)	20.10.2021
12	Ananthapur	19.10.2021
13	Kurnool	18.10.2021


 Director of Mines and Geology
 Govt. of Andhra Pradesh
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The present status of number of sand reaches being operated in the State of Andhra Pradesh is as follows:

SNo	District	No. of active reaches
1	Srikakulam	19
2	Vizianagaram	No sand reaches
3	Visakhapatnam	No sand reaches
4	East Godavari	52
5	West Godavari	27
6	Krishna	59
7	Guntur	39
8	Prakasham	No sand reaches
9	Sri Potti Sriramulu Nellore	07
10	Chittoor	09
11	YSR District, Kadapa (Cuddapah)	11
12	Ananthapur	15
13	Kurnool	06
	Total	244

18. It is respectfully submitted that with regard to inspection conducted in the sand reaches of Vizianagaram, Vishakapanam and Prakasam Districts, the Committee observed that no open reaches are being sanctioned & entrusted to M/s. Jai Prakash Power Ventures Limited for sand quarrying operations.

19. It is respectfully submitted that the Committee observed that most of the sand reaches in the State of Andhra Pradesh are inundated by flood water and very few reaches are in working condition and the common observations with respect to all sand reaches are narrated in the report. It is submitted that this respondent submit differ note on each of the observations of the committee as follows:


 Director of Mines and Geology
 Govt. of Andhra Pradesh
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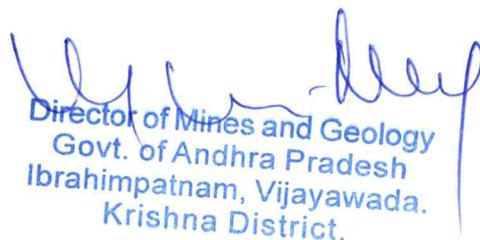
Sl. No.	Observations of the Committee	Differ Note of the DM&G
i.	It has been observed that, for all reaches, Environmental Clearances (ECs), Consent for operations (CFOs) are issued in favour of Assistant Director of Mines and Geology Dept.(ADM&G) of respective regions in Andhra Pradesh	The Government vide G.O.Ms No. 70, dated 04.09.2019 introduced New Sand Policy-2019 where in the Government has decided to undertake sand quarrying and supply of sand to the public by appointing M/s APMDC Limited, a state PSU, as an agent to operate on behalf of the Government in order to achieve the objectives of sustainable sand mining, compliance to environmental regulations, ensuring affordable prices of sand and raising valuable public revenues to the state exchequer.
ii.	It has been observed that, ECs and CFOs for most of the present operative reaches were granted in the month of December, 2020.	<p>As per Rule 9-B(1)(b)(v) of APMMC Rules 1966, the District Collector and Chairman, District Level Sand Committee shall finalise the specified sand bearing areas based on joint inspection report submitted by the line departments viz Revenue, Ground Water, Irrigation and Mines & Geology and order the Dy. Director of Mines and Geology to obtain Approved Mining Plan, Environmental Clearance, Consent for Establishment and Consent for Operation from the competent authorities and after obtaining statutory clearances the District Collector shall entrust the work to M/s APMDC Ltd to start extraction of sand from the specified sand bearing area.</p> <p>Accordingly, the Dy. Director of Mines and Geology of the concerned district approved the Mining Plans and obtained all the statutory clearances in the name of District Collector/ADM&G concerned.</p>
iii.	The Government of Andhra Pradesh, Department of Mines and Geology vide proceedings dated: 12.05.2021 has permitted M/s Jayaprakash Power Ventures Limited to commence sand operation from 12.05.2021 onwards and	For better implementation of the Sand Policy-2019 and for supply of sand to the public in affordable prices and to rectify the problems come across during the implementation of the policy, the Government decided to upgrade the existing sand policy-2019 and issued Upgraded Sand Policy vide G.O.Ms. No. 78, dated


 Director of Mines and Geology
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the details are as follows:			12.11.2020. As per the Upgraded Sand Policy, sand extraction, storage and sale operations shall be undertaken by the Central Government agencies/Central Government PSUs (CPSUs) on a nomination basis with a premium amount as fixed by the state Government in addition to the Seigniorage fee and other applicable levies.
Proceedings No.	Package	Districts covered	<p>In case, no response is received from the Central Govt. agencies / Central Govt. PSUs, Sand operations shall be entrusted to a technically experienced, competent, and financially strong agency (ies) selected through two (2) Bid system i.e., Technical and Commercial bids, with a minimum auction premium fixed by the GoAP, in addition to Seigniorage fee and other applicable levies.</p> <p>Accordingly, All the Reaches feasible for sand quarrying across the State were classified into 3 packages. The details are as follows:</p> <p>(i) Package-I: Srikakulam, Vizianagaram, Visakhapatnam, and East Godavari districts (ii) Package-II: West Godavari, Krishna, Guntur, and Prakasam districts</p> <p>(iii) Package-III : Nellore, Anantapur, Chittoor, Kurnool and YSR Kadapa districts.</p> <p>The Director of Mines and Geology vide Letter No. 2611873/R-6-Sand/2020, dated 03.11.2020 and 12.11.2020 approached Central Government agencies/CPSUs seeking their wiliness to undertake all sand operations such as excavation, storage, sale etc., in the state. However, none of the agencies have expressed their willingness in conducting sand operations in the state. Hence, as per the upgraded sand policy, a Memorandum of Understanding (MoU) signed by the DM&G / State Government with M/s MSTC Ltd for selection of an agency to carry out sand operations in all the reaches in the state of</p>
2793/Sand-P1/2021 Dt.12-05-2021	Package -1	Srikakulam, Vizianagaram, Visakhapatnam, East Godavari	
2794/Sand-P2/2021 Dt.12-05-2021	Package -2	West Godavari, Krishna, Guntur, Prakasam	
2795/Sand-P3/2021 Dt.12-05-2021	Package -3	Nellore, Anantapur, Chittoor, Kurnool, YSR Kadapa	


 Director of Mines and Geology
 Govt. of Andhra Pradesh
 Ibrahimpattam, Vijayawada.
 Krishna District.

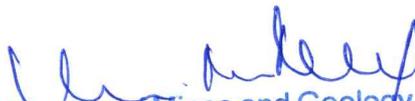
		<p>Andhra Pradesh for a period of two years. Accordingly, M/s. MSTC Limited has called for tenders in their web portal on 08.01.2021. M/s Jaiprakash Power Ventures Limited has been emerged as successful bidder in 2 Bid system conducted by the M/s MSTC Limited. Hence M/s Jaiprakash Power Ventures Limited is permitted to commence the sand operations for a period of 2 years w.e.f 12.05.2021 in all the sand reaches in Andhra Pradesh subject to abide by all applicable laws, terms and conditions laid down under the applicable Acts and Rules. All the sand reaches having ECs, CFE and CFO obtained earlier in the name of the Asst. Director of Mines and Geology concerned and operated by M/s. APMDC Limited were handed over to M/s. Jaiprakash Power Ventures Limited to continue the quarry operations. M/s. Jaiprakash Power Ventures Limited have started quarry operations from 14.05.2021. Subsequently, the ECs for working sand reaches were transferred to M/s Jaiprakash Power Ventures Limited in December,2021. For all the Newly identified sand reaches after 14.05.2021, ECs were obtained by M/s Jaiprakash Power Ventures Limited.</p>
iv.	<p>In addition to above, it has been observed that sand is being extracted at a few third order streams for quantities below 5000 Cum are operated for government works and for local use with the permissions of the District Collector at various districts as per the provision given in Sustainable Sand Mining Management Guidelines,2016.</p>	<p>Sand extraction from I to III order streams was done strictly in terms of Rule 23(1) of AP Water, Land and Tree Rules, 2004 which were framed in accordance with the WALTA Act 2000. The same guidelines were framed in Sustainable Sand Mining Guidelines – 2020 issued by MoEF. As per Rule 9-B(1)(a) of APMMC Rules, 1966, the Sand extraction shall be as per Rule 23(1) of APWALT Rules, 2004 and the transportation of sand sourced from I,II,III order streams shall be by means of Bullock carts/Tractors and sand shall be supplied for local use with in the district from the specified stock yards. Further, this sand shall be utilized for local use and for the</p>


 Director of Mines and Geology
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	<p>Government works within the district only on payment of applicable charges. The District Collector has put in place a suitable administrative mechanism for sand extraction and proper utilization within the district. As per the said rules only, sand extraction and utilization sourced from I,II,III streams was being carried out which were not handed over to M/s. Jaiprakash Power Ventures Limited.</p>
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4.1.a: Observations with respect to Mining:

i	<p>The sand replenishment studies in respective District Survey Reports (DSR) were not prepared in a scientific manner considering all the technical parameters by a competent person/authority.</p>	<p>The preparation work of DSRs of the AP state was given to M/s. Andhra Pradesh Space Application Centre (APSAC), Vijayawada which is a technically sound and Geologically expertise state owned Organization. Accordingly, M/s. APSAC has prepared all the DSRs of 13 districts duly giving the details of the mineral resources including the sand in accordance with the guidelines given under Sustainable Sand Mining Guidelines-2020. As regards Sand, the details of the available sand resources and the River system details were incorporated in DSRs. Regarding Replenishment studies to be carried out every year, it is to inform that in the state of Andhra Pradesh, the statutory clearances such as EC,CFE and CFO are being obtained for the feasible sand bearing areas for a period of one year only.</p> <p>For identification of sand reaches feasible for sand quarrying, the line departments viz., Ground Water, Irrigation, Revenue, Mines and Geology shall inspect all the sand bearing areas in the district and identify the sand reaches feasible for</p>
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		<p>sand quarrying duly observing the Andhra Pradesh Water Land Tree Rules, 2004 and Rule 9-B(1)(b) of APMMC Rules, 1966.</p> <p>The Joint inspection teams will observe the following points while recommending the sand bearing areas for quarrying of sand keeping in view of the guidelines issued under Sustainable sand mining guidelines 2020 by the MoEF & Climate Change:</p> <p>i)The original ground level recorded at an regular interval along and across the length of the sand bearing area for confirming the thickness,</p> <p>ii) Distances to be maintained for structures like bridges and highways,</p> <p>iii)Sediments sampling and calculation of reserves,</p> <p>iv)Restrictions for sand mining from the banks of the river</p> <p>v)Impact of the sand mining on the river bed and ground water level etc.,.</p> <p>As per the Sustainable Sand Mining Guidelines 2020, the Sand Mining shall be made depending upon the location, thickness of sand deposition, agricultural land/River bed, the method of mining may be manual, semi-mechanized or mechanized.</p> <p>The Joint inspection reports will be placed before the District Level Sand Committee of the concerned District and after recommendations of the DLSC, the mining plan will be approved by the concerned Dy. Director of Mines and Geology. The Dy. Director of Mines and Geology concerned will obtain for EC, CFE and CFO for a period of one year only.</p> <p>In the State of Andhra Pradesh major sand mining activity is confined to Vth order and above rivers viz., Godavari, Krishna, Penna etc., Every year, Rivers in their course of action</p>
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		<p>carries sediments from their catchment areas and deposit the sediments wherever the River currents are slowed and in favourable areas, rivers deposit huge deposits of sand carried from their origin and various drainage basins over the length of the River.</p> <p>The deposition of sand is a continuous process and replenishment takes place in every monsoon season.</p> <p>In connection with the sand mining, while identifying the new sand bearing areas for sand quarrying Joint Inspection teams will recommend reaches for sand mining after conducting feasibility study duly observing the guidelines issued under Sustainable sand mining guidelines 2020 by the MoEF & Climate Change. EC, CFE and CFO are obtaining for these reaches for a period of one year or till the quantity permitted is exhausted whichever is earlier. Therefore, in place of replenishment study, a feasibility study for identifying the sand reaches suitable for sand mining is being carried out in accordance Sustainable Sand Mining guidelines-2020 and AP WALT Rules, 2004 and APMMC Rules, 1966.</p> <p>It is pertinent to mention here that a Replenishment study for every year is required in the cases where the sand bearing area for which EC, CFE and CFO were obtained for more than a year and such area was leased out accordingly. Thus, in view of the above, this above process itself is in a way a scientific replenishment study and the same are in place.</p>
ii	The mining plans of sand reaches do not have detailed information regarding total sand reserves available in respective reach.	It will be incorporated in future mining plans.
iii	The mining plans does not included scientific mine closure plan and approach roads/ramps to the sand	It is to inform that sand quarrying is permitted to remove sand deposits at 1mt depth only that too, to remove the sand evenly throughout the


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	reach are not shown.	leased out area. Further, in post mining, trenches will be dug out so that any further movement into the river bed will be prevented. The gravel/a small boulders used for ramps to enter into the river bed will be spread out evenly so that it will not obstruct the river course. As the areas are limited to less than 5 hectares and EC's are being obtained only for one year or till the quantity permitted is exhausted whichever is earlier. It is submitted that there is indeed a scientific mining closure plan which is based on 2020 sand mining guidelines, and the details therein are mentioned in the supporting documents.
iv	It has been observed that the few sand reaches located at interstate and inter district boundaries are falls under cluster category(distance between two reaches is below 500 meters) and requires prior Public Hearing for grant of EC.	It is to inform that as per records, no sand reaches located within 500 meters of interstate and inter district boundaries were leased out.

4.1.b: Non-Compliance of Environmental Clearance Conditions:

I	It has been observed that the ADM&G is not submitting six monthly compliance reports to MoEF & CC's Integrated Regional Office, Vijayawada, SEIAA, AP, and APPCB.	It is submitted that all the working reaches having ECs were handed over to M/s. Jaiprakash Power Ventures Limited for conducting sand operations from 12.05.2021 and are required to abide by all applicable laws, terms and conditions laid down under applicable Acts and Rules. M/s Jaiprakash Power Ventures Limited is submitting monthly reports to the DMG office.
Ii	ADM&G has not allocated funds for implantations of Corporate Social Responsibility (CSR) activities as committed.	
iii	As per specific condition no.vii. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water. However, it has been observed that, at few reaches, the river flow patter is being disturbed by the ramp constructed	It is submitted that trenches will be dug out so that any further movement into the river bed will be prevented. The gravel/a small boulders used for ramps to enter into the river bed will be spread out evenly so that it will not obstruct the river course. This method will be followed in future so that it will be easier to fill the trenches and to form the


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	for transportation of sand.	ramp/approach road for re-use if the same reach is feasible for sand quarrying after conducting feasibility/ replenishment study.
iv	ADM&G does not have a separate Environmental Management cell with suitable qualified persons to implement various environmental protection measures.	Since all the working reaches having ECs were handed over to M/s. Jaiprakash Power Ventures Limited for conducting sand operations from 12.05.2021 subject to abide all applicable laws, terms and conditions laid down under applicable Acts and Rules, and the sand agency has established an appropriate environmental management cell.
v	Plantations has not done both sides of the approach katcha path (through which vehicle ply) between the bunds of the river and the main road.	The EC, CFE and CFO for sand reaches were obtained only for a period of one year or till the quantity is exhausted whichever is earlier. During the monsoon season, flooding of water may take place as a result all the plantations if done both sides of approach katcha path between the bunds of the river and main road will wash away. More over the sand quarrying is for a shortest span of less than one year. Hence, even if plantation took place, it will not sustainable due to floods. SEIAA has to re-think for imposing this condition while granting ECs.
vi	Monitoring of ambient air quality (AAQ) parameters as per National Ambient Air Quality norms notified by MoEF & CC date: 16.11.2009 is not being done.	The Pollution Control Board is the competent to monitor the ambient air quality (AAQ) parameters as per National Ambient Air Quality norms notified by MoEF & CC date: 16.11.2009
vii	Hydro geological studies in the mines lease area is being carried out.	No remarks.
viii	Regular monitoring of Ground Water Levels are not being monitored in and around the mine lease areas to assess the quality of the ground water.	The Ground Water Department will take up Piezometric Survey in pre-monsoon and post-monsoon to estimate the Ground Water Level. Further, the Ground Water Department after conducting impact study along with Line departments will only recommend for reaches for sand quarrying for a period of one year only or till the quantity permitted is exhausted whichever is


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		earlier. Further, the depth of excavation is being restricted to one meter only.
Ix	Occupational Health surveillance programme of the workers is being done.	Since all the working reaches having ECs were handed over to M/s. Jaiprakash Power Ventures Limited for conducting sand operations from 12.05.2021 subject to abide all applicable laws, terms and conditions laid down under applicable Acts and Rules, it is required to be noted that as directed the sand agency is undertaking several environmental protection measures such as spraying of water to ensure dust control, ensuring pot holes and repair works as regards village roads and approach roads to the sand mines. It is submitted that the EC's are also uploaded and published in the public domain and available.
X	The expenditures statement regarding environmental protection measures is not being done.	
Xi	Copies of News paper advertisements regarding grant of EC to the lease is not provide.	

20. It is respectfully submitted that the Committee has find the following observations on the terms of reference set out by this Hon'ble NGT and Explanation of the Department on each of the observations of the Joint Committee are submitted here under:

i. Whether the respondents 19 and 20 are having necessary clearance as well as 'Consent' under the environmental laws for doing such sand mining.

Observation of the Committee:

The committee has observed that all the sand reaches which are in operation in the State of Andhra Pradesh have obtained Environmental Clearance (EC) and Consent-For-Operations (CFO). The Assistant Director of Mines and Geology, Guntur is the lessee of all the sand reaches. The detailed list of total sand reaches including details of ECs and CFOs are enclosed in


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respective districts reports.

In addition to above, it has been observed that sand is being extracted at few third order streams for quantities below 5000 Cubic meters are operated for government works and for local use with the permission of the District Collectors at various districts without obtaining prior EC and CFO.

Explanation of the Department:

It is submitted that the Government vide G.O.Ms No. 70, dated 04.09.2019 introduced New Sand Policy-2019 where in the Government has decided to undertake sand quarrying and supply of sand to the public by appointing M/s APMDC Limited, a state PSU, as an agent to operate on behalf of the Government in order to achieve the objectives of sustainable sand mining, compliance to environmental regulations, ensuring affordable prices of sand and raising valuable public revenues to the state exchequer.

As per Rule 9-B(1)(b)(v) of APMMC Rules 1966, the District Collector and Chairman, District Level Sand Committee shall finalise the specified sand bearing areas based on joint inspection report submitted by the line departments viz Revenue, Ground Water, Irrigation and Mines & Geology and order the Dy. Director of Mines and Geology to obtain Approved Mining Plan, Environmental Clearance, Consent for Establishment and Consent for Operation from the competent authorities and after obtaining statutory clearances the District Collector shall entrust the work to M/s APMDC Ltd to start extraction of sand from the specified sand bearing area.

Accordingly, the Dy. Director of Mines and Geology of the concerned district approved the Mining Plans and


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obtained all the statutory clearances in the name of District Collector/ADM&G concerned.

Further, the Sand extraction from I to III order streams was done strictly in terms of Rule 23(1) of AP Water, Land and Tree Rules, 2004 which were framed in accordance with the WALTA Act 2000. The same guidelines were framed in Sustainable Sand Mining Guidelines – 2020 issued by MoEF. As per Rule 9-B(1)(a) of APMMC Rules, 1966, the Sand extraction shall be as per Rule 23(1) of APWALT Rules, 2004 and the transportation of sand sourced from I,II,III order streams shall be by means of Bullock carts/Tractors and sand shall be supplied for local use with in the district from the specified stock yards. Further, this sand shall be utilized for local use and for the Government works within the district only on payment of applicable charges. The District Collector has put in place a suitable administrative mechanism for sand extraction and proper utilization with in the district. As per the said rules only, sand extraction and utilization sourced from I,II,III streams was being carried out which were not handed over to M/s. Jaiprakash Power Ventures Limited.

ii. Whether there are any violations of conditions imposed either in the environmental clearance or in the consent to operate if any obtained while carrying out the mining operation.

Observation of the Committee:

The Joint Committee is unable to reach the most of the sand reaches as they are inundated by flood water and could not identify operational violations. But, during the inspection of the operational sand reaches and the verification of records, no violations


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of conditions imposed either in the environmental clearance or in the consent to operate are identified

Explanation of the Department:

It is submitted that no violations in the field during the inspection of operational reaches were observed by the Joint Committee. As such no damage to the Environment was caused. However, non-compliance of certain conditions of EC were reported which are procedural violations and same will be rectified by instructing the M/s. Jaiprakash Power Ventures Limited to comply.

- iii. Whether indiscriminate unscientific sand mining is being carried out, against the directions issued by the Tribunal in several cases of this nature and also against the guidelines provided by the Ministry of Environment, Forests and Climate Change (MoEF & CC) under "Sustainable Sand Mining Management Guidelines 2016" and also the guidelines for "Enforcement and Monitoring Guidelines for Sand Mining"**

Observation of the Committee:

The Joint Committee is unable to reach most of the sand reaches as they are under flood and did not identify any operational violations during the visit of the few operational sand reaches.

It has been observed that few reaches are having video cameras with solar power panels near the ramp points, meant for monitoring the transport of the sand.

During visit of expired/exhausted/earlier operated reaches, it has been observed that the gravel/boulders used for construction of roads/ramps were left in unscientific manner which causing obstruction of river flow during flood season. Strict implementation and practice of


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“Sustainable Sand Mining Management Guidelines 2016” and also the guidelines for “Enforcement and Monitoring Guidelines for Sand Mining, 2020” at all reaches is required for all the reaches.

Explanation of the Department:

It is submitted that the ramp will be formed with Gravel, coconut branch leaves and small boulders to enter into the reach from the bank with a maximum height of one meter only up to the ground level for approach to the reach. This height of ramp will not affect severely the flow of river water. After closure of the reaches, trenches will be dug out to avoid movement into the reach. As a whole, the flow of river water will not be affected due to formation of ramps as it is a temporary structure.

iv. Whether any excess mining has been done and if so, what is the quantity of excess mining done,

Observation of the Committee:

As per the records available at O/o Deputy Director, and M/s JVPL, no violations regarding excess mining are identified.

Explanation of the Department:

It is submitted that the Joint Committee has reported that no violations in the field during inspection of few operational reaches. Further, M/s. Jaiprakash Power Ventures Limited are maintaining daily production and dispatch records properly.


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- v. ***To assess the value of the excess mining apart from royalty and penalty and assess the environment including the amount required for restoration.***

Observation of the Committee:

As per the records available at O/o Deputy Director, and M/s JVPL, no violations regarding excess mining are identified.

Explanation of the Department:

It is submitted that since the Joint Committee has reported that no violations in the field during inspection of few operational reaches, the assessment of value on excess mining does not arise.

- vi. ***Whether the supervisory mechanism which was directed to be adopted by this Tribunal in (O.A. No.152 of O.A. No.184 of 2017) is being adopted by the regulators to check illegal / excess mining.***

Observation of the Committee:

The committee has been observed that the DM&G is in process of adopting supervisory mechanism as directed by Hon'ble Tribunal in O.A. No.152 of O.A. No.184 of 2017 to check illegal / excess mining.

It is required strengthen the sand transport pass mechanism system by Director of Mines and Geology Department, Govt. of Andhra Pradesh. The committee was informed that E permit system is being developed and shall be implemented in few weeks.



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Explanation of the Department:

It is submitted that the e-pass system for transportation of sand is under development and will be implemented shortly. However, sand reaches are being regularly inspected by the officials of Mines and Geology, Revenue, Panchayat Raj, Police and Excise Departments who are authorized under Rule 16 of APMMC Rules, 1966.

21. It is submitted that as per records of this office, as on date, the following Reaches are currently in existence which are having valid AMP, EC, CFE & CFO.

Sl.No.	District	No. of Open Reaches in existence
1	Srikakulam	
2	Vizianagaram	
3	Visakhapatnam	
4	East Godavari	
5	West Godavari	
6	Krishna	
7	Guntur	
8	Prakasham	
9	Sri Potti Sriramulu Nellore	
10	Chittoor	
11	YSR District, Kadapa (Cuddapah)	
12	Ananthapur	
13	Kurnool	

22. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.


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In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above Original Application No. 187 of the 2021 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed Krishna District
District Andhra Pradesh on
this the 03 day of December ,2022
and signed his name
in my presence


Director of Mines and Geology
Govt. of Andhra Pradesh
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Advocate Krishna District



VERIFICATION

I, V.G. Venkata Reddy, S/o. Subba Reddy, Aged about 57 years, Occ: Director of Mines and Geology, Andhra Pradesh do hereby verify that the contents of Paras of Counter Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 03 day of December-2022 at Krishna District


DEPONENT
Director of Mines and Geology
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LIST OF EXISTING OPEN SAND REACHES IN GUNTUR DISTRICT

Sl. No.	Reach Creation No.	Mandal	Village	Reach Name	Extent in Hectors	Permitted quantity (Mts)	Excavated Quantity (Mts)	Balance Quantity handed over to JPVL (Mts)	Qty excavated from JPVL as on 30.06.2021	Balance Qty available as on 23.09.2021	EC Permission for Excavation	Manual EC No. & Date	EC Valid UP TO Date	Semi mechanised EC Acknowledgement No. & Date / Proposal Number & Date	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
1	R212200071	Kollipara	Pidaparthivari palem	Pidaparthivari palem	4.205	63075	60686	2389	1051	1338	Manual	SIA/AP/MIN/ 185800/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201343/2021, dated 03.03.2021 and 15.06.2021	Presently inundated in Water
2	R212200019	Kollipara	Annaram	Annaram	2.550	38250	20912	17338	16903	435	Manual	SIA/AP/MIN/ 184195/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201423/2021, dated 03.03.2021 and 15.06.2021	
3	R212200028	Kollipara	Annaram	Annaram-2	4.830	72450	33977	38473	6698	31775	Manual	SIA/AP/MIN/ 185404/2020, DATED 19.12.2020	18.12.2021	SIA/AP/MIN/ 201504/2021, dated 03.03.2021 and 15.06.2021	
4	R212200037	Kollipara	Bommuvani palem	Bommuvani palem-10	4.910	73650	46950	26700	2340	24360	Manual	SIA/AP/MIN/ 185534/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201437/2021, dated 03.03.2021 and 15.06.2021	
5	R212200045	Atchampet	Ambadipudi	Ambadipudi-2	4.930	73950	7411	66539	65256	1283	Manual	SIA/AP/MIN/ 186292/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201383/2021, dated 03.03.2021 and 15.06.2021	
6	R212200018	Kollipara	Bommuvani palem	Bommuvani palem-2	4.750	71250	52550	18700	3804	14896	Manual	SIA/AP/MIN/ 184204/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201431/2021, dated 03.03.2021 and 15.06.2021	
7	R212200020	Kollur	Gajullanka	Gajullanka-1	3.340	50100	4400	45700	0	45700	Manual	SIA/AP/MIN/ 184805/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201331/2021, dated 03.03.2021 and 15.06.2021	
8	R212200036	Kollipara	Vallabhapuram	Vallabhapuram-2	4.937	74055	1909	72146	71101	1045	Manual	SIA/AP/MIN/ 185442/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 215351/2021, dated 03.03.2021 and 15.06.2021	
9	R212200039	Kollur	Potharlanka	Potharlanka-3	4.930	73950	12116	61835	0	61835	Manual	SIA/AP/MIN/ 185792/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201507/2021, dated 03.03.2021 and 15.06.2021	

Sl. No.	Reach Creation No.	Mandal	Village	Reach Name	Extent in Hectors	Permitted quantity (Mts)	Excavated Quantity (Mts)	Balance Quantity handed over to JPVL (Mts)	Qty excavated from JPVL as on 30.06.2021	Balance Qty available as on 23.09.2021	EC Permission for Excavation	Manual EC No. & Date	EC Valid UP TO Date	Semi mechanised EC Acknowledgement No. & Date /Proposal Number & Date	Remarks
10	R212200043	Kollur	Gajullanka	Gajullanka-4	4.680	70200	56	70144	0	70144	Manual	SIA/AP/MIN/ 185574/2020, 19.12.2020	18.12.2021	SIA/AP/MIN/ 201486/2021, dated 03.03.2021 and 15.06.2021	presentely inundated in Water
11	R212200051	Kollipara	Bommuvani palem	Bommuvan ipalem	4.950	74250	0	74250	73360	890	Manual	SIA/AP/MIN/ 184099/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201359/2021, dated 03.03.2021 and 15.06.2021	
12	R212200023	Amaravathi	Amaravathi	Amaravathi-4	4.820	72300	48658	23643	0	23643	Manual	SIA/AP/MIN/ 185630/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201183/2021, dated 03.03.2021 and 15.06.2021	
13	R212200052	Duggirala	Veerlapalem	Veerlapalem, H/o. Pedakonduru	4.784	71760	0	71760	70600	1160	Manual	SIA/AP/MIN/ 184206/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201440/2021, dated 03.03.2021 and 15.06.2021	
14	R212200016	Tadepalli	Gundimeda	Gundimeda-1	4.340	65100	0	65100	10402	54698	Manual	SIA/AP/MIN/ 185402/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201475/2021, dated 03.03.2021 and 15.06.2021	
15	R212200034	Duggirala	Pedakonduru	Pedakonduru-1	4.980	74700	0	74700	32017	42683	Manual	SIA/AP/MIN/ 185425/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201495/2021, dated 03.03.2021 and 15.06.2021	
16	R212200056	Amaravathi	Didugu	Didugu-1	4.963	74445	0	74445	64207	10238	Manual	SIA/AP/MIN/ 184115/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201372/2021, dated 03.03.2021 and 15.06.2021	
17	R212200058	Amaravathi	Didugu	Didugu-2	4.710	70680	0	70680	9880	60800	Manual	SIA/AP/MIN/ 184136/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201393/2021, dated 03.03.2021 and 15.06.2021	
18	R212200061	Amaravathi	Didugu	Didugu-3	4.780	71625	0	71625	0	71625	Manual	SIA/AP/MIN/ 184155/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201414/2021, dated 03.03.2021 and 15.06.2021	
19	R212200064	Amaravathi	Didugu	Didugu-4	4.850	72750	0	72750	0	72750	Manual	SIA/AP/MIN/ 185480/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201452/2021, dated 03.03.2021 and 15.06.2021	

Sl. No.	Reach Creation No.	Mandal	Village	Reach Name	Extent in Hectors	Permitted quantity (Mts)	Excavated Quantity (Mts)	Balance Quantity handed over to JPVL (Mts)	Qty excavated from JPVL as on 30.06.2021	Balance Qty available as on 23.09.2021	EC Permission for Excavation	Manual EC No. & Date	EC Valid UP TO Date	Semi mechanised EC Acknowledgement No. & Date /Proposal Number & Date	Remarks
20	R212200066	Amaravathi	Dharanikota	Dharanikot a-1	4.930	73920	0	73920	69206	4714	Manual	SIA/AP/MIN/ 184046/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201371/2021, dated 03.03.2021 and 15.06.2021	Presentely inundated in Water
21	R212200068	Amaravathi	Dharanikota	Dharanikot a-3	4.910	73680	0	73680	0	73680	Manual	SIA/AP/MIN/ 184088/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201380/2021, dated 03.03.2021 and 15.06.2021	
22	R212200069	Amaravathi	Dharanikota	Dharanikot a-4	4.890	73365	0	73365	0	73365	Manual	SIA/AP/MIN/ 184030/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201394/2021, dated 03.03.2021 and 15.06.2021	
23	R212200080	Amaravathi	Dharanikota	Dharanikot a-7	4.680	70200	0	70200	0	70200	Manual	SIA/AP/MIN/ 186250/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201435/2021, dated 03.03.2021 and 15.06.2021	
24	R212200082	Amaravathi	Dharanikota	Dharanikot a-8	4.850	72750	0	72750	0	72750	Manual	SIA/AP/MIN/ 186067/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201508/2021, dated 03.03.2021 and 15.06.2021	
25	R212200083	Amaravathi	Dharanikota	Dharanikot a-9	4.890	73350	0	73350	0	73350	Manual	SIA/AP/MIN/ 186069/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201473/2021, dated 03.03.2021 and 15.06.2021	
26	R212200086	Amaravathi	Dharanikota	Dharanikot a-10	4.870	73050	0	73050	0	73050	Manual	SIA/AP/MIN/ 186071/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201465/2021, dated 03.03.2021 and 15.06.2021	
27	R212200087	Amaravathi	Dharanikota	Dharanikot a-11	4.100	61500	0	61500	0	61500	Manual	SIA/AP/MIN/ 186283/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201367/2021, dated 03.03.2021 and 15.06.2021	
28	R212200077	Amaravathi	Dharanikota	Dharanikot a-12	4.920	73800	0	73800	0	73800	Manual	SIA/AP/MIN/ 186285/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201356/2021, dated 03.03.2021 and 15.06.2021	
29	R212200081	Amaravathi	Dharanikota	Dharanikot a-13	4.490	67350	0	67350	0	67350	Manual	SIA/AP/MIN/ 186290/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201201/2021, dated 03.03.2021 and 15.06.2021	

Sl. No.	Reach Creation No.	Mandal	Village	Reach Name	Extent in Hectors	Permitted quantity (Mts)	Excavated Quantity (Mts)	Balance Quantity handed over to JPVL (Mts)	Qty excavated from JPVL as on 30.06.2021	Balance Qty available as on 23.09.2021	EC Permission for Excavation	Manual EC No. & Date	EC Valid UP TO Date	Semi mechanised EC Acknowledgement No. & Date /Proposal Number & Date	Remarks
30	R212200084	Amaravathi	Munugodu	Munugodu	4.950	74250	0	74250	0	74250	Manual	SIA/AP/MIN/ 185637/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201426/2021, dated 03.03.2021 and 15.06.2021	Presently inundated in Water
31	R212200088	Atchampeta	Kastala	Kastala-1	4.930	73950	0	73950	0	73950	Manual	SIA/AP/MIN/ 186259/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201429/2021, dated 03.03.2021 and 15.06.2021	
32	R212200089	Atchampeta	Kastala	Kastala-2	4.880	73200	0	73200	0	73200	Manual	SIA/AP/MIN/ 186264/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201421/2021, dated 03.03.2021 and 15.06.2021	
33	R212200057	Atchampeta	Kastala	Kastala-3	4.970	74550	0	74550	0	74550	Manual	SIA/AP/MIN/ 186450/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201409/2021, dated 03.03.2021 and 15.06.2021	
34	R212200063	Atchampeta	Konuru	Konuru-3	4.910	73650	0	73650	72360	1290	Manual	SIA/AP/MIN/ 186455/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201253/2021, dated 03.03.2021 and 15.06.2021	
35	R212200067	Atchampeta	Konuru	Konuru-4	4.980	74700	0	74700	74612	88	Manual	SIA/AP/MIN/ 186465/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201246/2021, dated 03.03.2021 and 15.06.2021	
36	R212200072	Atchampeta	Konuru	Konuru-5	4.930	74005	0	74005	29582	44423	Manual	SIA/AP/MIN/ 186468/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201242/2021, dated 03.03.2021 and 15.06.2021	
37	R212200075	Atchampeta	Konuru	Konuru-6	4.980	74670	0	74670	0	74670	Manual	SIA/AP/MIN/ 186471/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201230/2021, dated 03.03.2021 and 15.06.2021	
38	R212200079	Tadepalli	Tadepalli	Tadepalli-1	4.870	73050	0	73050	0	73050	Manual	SIA/AP/MIN/ 185389/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201488/2021, dated 03.03.2021 and 15.06.2021	
39	R212200085	Tadepalli	Prathuru	Prathuru	4.900	73500	0	73500	0	73500	Manual	SIA/AP/MIN/ 184178/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201413/2021, dated 03.03.2021 and 15.06.2021	
Total					184.069	2761030	289624	2471406	673379	1798027					

S.K.V. Srinivasan
Deputy Director Of Mines & Geology
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LIST OF EXISTING OPEN SAND REACHES IN GUNTUR DISTRICT

Sl. No.	Reach Creation No.	Mandal	Village	Reach Name	Extent in Hectors	Permitted quantity (Mts)	Excavated Quantity (Mts)	Balance Quantity handed over to JPVL (Mts)	Qty excavated from JPVL as on 30.06.2021	Balance Qty available as on 23.09.2021	EC Permission for Excavation	Manual EC No. & Date	EC Valid UP TO Date	Semi mechanised EC Acknowledgement No. & Date /Proposal Number & Date	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
1	R212200071	Kollipara	Pidaparshivari palem	Pidaparshivari palem	4.205	63075	60686	2389	1051	1338	Manual	SIA/AP/MIN/ 185800/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201343/2021, dated 03.03.2021 and 15.06.2021	Presently inundated in Water
2	R212200019	Kollipara	Annavaram	Annavaram	2.550	38250	20912	17338	16903	435	Manual	SIA/AP/MIN/ 184195/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201423/2021, dated 03.03.2021 and 15.06.2021	
3	R212200045	Atchampeta	Ambadipudi	Ambadipudi-2	4.930	73950	7411	66539	65256	1283	Manual	SIA/AP/MIN/ 186292/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201383/2021, dated 03.03.2021 and 15.06.2021	
4	R212200036	Kollipara	Vallabhapuram	Vallabhapuram-2	4.937	74055	1909	72146	71101	1045	Manual	SIA/AP/MIN/ 185442/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 215351/2021, dated 03.03.2021 and 15.06.2021	
5	R212200051	Kollipara	Bommuvanipalem	Bommuvanipalem	4.950	74250	0	74250	73360	890	Manual	SIA/AP/MIN/ 184099/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201359/2021, dated 03.03.2021 and 15.06.2021	
6	R212200052	Duggirala	Veerlapalem	Veerlapalem, H/o. Pedakonduru	4.784	71760	0	71760	70600	1160	Manual	SIA/AP/MIN/ 184206/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201440/2021, dated 03.03.2021 and 15.06.2021	
7	R212200063	Atchampeta	Konuru	Konuru-3	4.910	73650	0	73650	72360	1290	Manual	SIA/AP/MIN/ 186455/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201253/2021, dated 03.03.2021 and 15.06.2021	
8	R212200067	Atchampeta	Konuru	Konuru-4	4.980	74700	0	74700	74612	88	Manual	SIA/AP/MIN/ 186465/2020, dated 19.12.2020	18.12.2021	SIA/AP/MIN/ 201246/2021, dated 03.03.2021 and 15.06.2021	
Total					36.246	543690	90918	452772	445243	7529					

S.K.V. Srinivasulu
Deputy Director of Mines and Geology,
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LIST OF EXPIRED SAND REACHES IN GUNTUR DISTRICT

Sl. No.	Reach Creation No.	Mandal	Village	Reach Name	Extent in Hectors	Permitted quantity (Mts)	Excavated Quantity (Mts)	Balance Quantity handed over to JPVL (Mts)	Qty excavated from JPVL as on 30.06.2021	Balance Qty available as on expiry of the EC	EC Permission for Excavation	EC No. & Date	EC Valid UP TO Date	Remarks
1	2	3	4	5	6	7	8	9			10	11	12	13
1	R212200054	Kollipara	Attalurivaripalem H/o.Vallabhapuram	Attalurivaripalem-4	4.952	74280	56006	18275	0	18275	Semi-Mechanised	SEIAA/AP/GNT/MIN/06/2020/1885/ 217, Dated. 08.07.2020	07.07.2021	EC expired
2	R212200060	Kollipara	Bommuvani palem	Bommuvanipalem-7	4.915	73725	50480	23245	19138	4107	Semi-Mechanised	SEIAA/AP/GNT/MIN/06/2020/1887/191, Dated. 08.07.2020	07.07.2021	
3	R212200035	Kollipara	Bommuvani palem	Bommuvanipalem-8	4.906	73590	30204	43386	19605	23781	Semi-Mechanised	SEIAA/AP/GNT/MIN/06/2020/1890/ 195, Dated. 08.07.2020	07.07.2021	
4	R212200030	Kollipara	Bommuvani palem	Bommuvanipalem-9	4.923	73845	41436	32409	12790	19619	Semi-Mechanised	SEIAA/AP/GNT/MIN/06/2020/1889/ 199, DATED 08.07.2020	07.07.2021	
5	R212200027	Kollipara	Munnangi	Munnangi-3	4.776	71640	22069	49571	39819	9752	Semi-Mechanised	SEIAA/AP/GNT/MIN/06/2020/1898/ 210, Dated. 08.07.2020	07.07.2021	
6	R212200009	Kollipara	Bommuvani palem	Bommuvanipalem-5	4.808	72120	15912	56209	55120	1089	Semi-Mechanised	SEIAA/AP/GNT/MIN/06/2020/1886/ 194, Dated. 08.07.2020	07.07.2021	
7	R212200024	Atchampet	Konuru	Konuru-2	4.886	73290	10799	62491	60890	1601	Semi-Mechanised	SEIAA/AP/GNT/MIN/06/2020/1897/ 310, DATED 06.08.2020	05.07.2021	
8	R212200047	Kollur	Chilumuru	Chilumuru	2.015	30225	9890	20336	0	20336	Semi-Mechanised	SEIAA/AP/GNT/MIN/06/2020/1898/ 223, Dated. 08.07.2020	07.07.2021	
9	R212200049	Kollur	Gajullanka	Gajullanka-2	4.780	71700	46127	25573	0	25573	Semi-Mechanised	SEIAA/AP/GNT/MIN/06/2020/1895/ 207, DATED 08.07.2020	07.07.2021	

Sl. No.	Reach Creation No.	Mandal	Village	Reach Name	Extent in Hectors	Permitted quantity (Mts)	Excavated Quantity (Mts)	Balance Quantity handed over to JPVL (Mts)	Qty excavated from JPVL as on 30.06.2021	Balance Qty available as on expiry of the EC	EC Permission for Excavation	EC No. & Date	EC Valid UP TO Date	Remarks
10	R212200048	Atchampet	Konuru	Konuru-1	4.834	72510	0	72510	71800	710	Manual	SEIAA/AP/GNT/MIN/06/2020/1837/228, DATED 08.07.2020	07.07.2021	
11	R212200038	Kollipara	Bommuvani palem	Bommuvanip alem-6	4.912	73680	0	73680	59077	14603	Semi-Mechanised	SEIAA/AP/GNT/MIN/06/2020/1887/214, Dated. 08.07.2020	07.07.2021	
12	R212200044	Amaravathi	Amaravathi	Amaravathi-3	4.840	72600	0	72600	37650	34950	Semi-Mechanised	SEIAA/AP/GNT/MIN/05/2020/1880/ 208, DATED 08.07.2020	07.07.2021	EC-expired
13	R212200076	Amaravathi	Dharanikota	Dharanikota-5	4.910	73650	0	73650	0	73650	Manual	SEIAA/AP/GNT/MIN/06/2020/1893/ 209, DATED 08.07.2020	07.07.2021	
14	R212200074	Amaravathi	Dharanikota	Dharanikota-6	4.900	73500	0	73500	0	73500	Manual	SEIAA/AP/GNT/MIN/06/2020/1894/192, DATED 08.07.2020	07.07.2021	
Total					65.357	980355	282922	697434	375889	321545				

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Deputy Director of Mines and Geology,
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PRODUCTION AND DISPATCH DETAILS UPTO 30.06.2021

Sl.No.	Name of the Package	District	Mandal	Name of the Sand Reach	EC Quantity Handed over as 14-05-2021 (MTS)	Sales (MTS)	Storage to Depots (MTS)	Total Production (MTS)	Closing EC Stock Balance (MTS)	Depot & Stockyard Name
1	Package-2	Guntur	Kollipara	Vallabhapuram-2 (Patch)	72146	71101	0	71101	1045	-
2	Package-2	Guntur	Atchampet	Konuru-1	72510	0	71800	71800	710	Konnuru
3	Package-2	Guntur	Amaravathi	Amaravathi-3	72600	35615	2035	37650	34950	Dharanikota
4	Package-2	Guntur	Kollipara	Bommuvanipalem-5	56209	0	55120	55120	1089	Vemur
5	Package-2	Guntur	Kollipara	Bommuvanipalem-6	73680	0	59077	59077	14603	Bommavaripalem 5
6	Package-2	Guntur	Kollipara	Bommuvanipalem-7	23245	0	19138	19138	4107	Vemur
7	Package-2	Guntur	Kollipara	Bommuvanipalem-8	34386	19605	0	19605	14781	Bommavaripalem 5
8	Package-2	Guntur	Kollipara	Bommuvanipalem-9	32409	12790	0	12790	19619	-
9	Package-2	Guntur	Kollipara	Munnangi-3	49571	39819	0	39819	9752	-
10	Package-2	Guntur	Atchampet	Konuru-2	62491	0	60890	60890	1601	Konnuru
11	Package-2	Guntur	Amaravathi	Didugu-1	74445	0	64207	64207	10238	Oravakallu
12	Package-2	Guntur	Amaravathi	Didugu-2	70680	0	9880	9880	60800	Dharanikota
13	Package-2	Guntur	Amaravathi	Dharanikota-1	73920	10076	59130	69206	4714	Markapuram
14	Package-2	Guntur	Kollipara	Annaram	17339	12090	4813	16903	436	Dharanikota
15	Package-2	Guntur	Kollipara	Bommuvani palem-2	18700	1374	2430	3804	14896	Markapuram
16	Package-2	Guntur	Kollipara	Bommuvani palem	74250	6474	66886	73360	890	Dharanikota
17	Package-2	Guntur	Duggirala	Veerlapalem	71760	4450	66150	70600	1160	Vemur
18	Package-2	Guntur	Atchampet	Ambadipudi-2	66539	65256	0	65256	1283	Annaram
19	Package-2	Guntur	Atchampet	Konuru-3	73650		72360	72360	1290	Vemur
20	Package-2	Guntur	Atchampet	Konuru-4	74700	9930	64682	74612	88	Atturivaripalem
21	Package-2	Guntur	Atchampet	Konuru-5	74005	29582	0	29582	44423	Paruchuru
22	Package-2	Guntur	Kollipara	Pidaparthisvaripalem	2389	1051	0	1051	1333	-
23	Package-2	Guntur	Duggirala	Pedakonduru-1	74700	28387	3630	32017	42683	Oravakallu
24	Package-2	Guntur	Kollipara	Annaram-2	38473	6698	0	6698	31775	Konnuru
25	Package-2	Guntur	Tadepalli	Gundimeda-1	65100	10422	0	10422	54678	Markapuram
26	Package-2	Guntur	Kollipara	Bommuvanipalem-10	26700	2340	0	2340	24360	-
TOTAL					1446597	367060	682228	1049288	397309	-

NOTE:

DECLARATION

It is submitted that there are total 39 Open Sand Reaches are having in Guntur District. Due to released of flood water in upstream of Krishna River all the Sand Reaches are presently inundated with water and can't be reached as on date of inspection i.e., on 24.09.2021.

S. K. V. Subramanyam
Deputy Director of Mines and Geology,
Guntur
— Guntur —

2.0 Constitution of the Joint committee for Guntur District

In compliance to the Hon'ble NGT Orders dated 25.08.2021 and 20.09.2021, as a nodal agency, the Department of Mines & Geology, Andhra Pradesh has constituted the based on the nomination received from the concerned organization, constituted a Joint Committee for Guntur District comprising with the following members:

1. Dr. Suresh Babu Pasupuleti, Scientist 'D', Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Vijayawada.
2. Shri K. Venkata Ramana, Member-State Expert Appraisal Committee (SEAC) Andhra Pradesh, representative of State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh.
3. Shri. M. Narayana, Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, Guntur.
4. Shri. S. K. V. Satyanarayana, Deputy Director, Department of Mines & Geology, Guntur.

3.0 Site visit by the Joint Committee

As per the records of the Deputy Director of Mines & Geology, Guntur District covering on both Upstream and Downstream side of Prakasam barrage of Krishna River Open sand Reaches details are mentioned below:

The details of sand reaches as on 25.09.2021 are as follows:

SN	Reaches	Nos.	Annexure
1	Existing open reaches having valid EC, CFO and balance mineral	39	Annexure-I
2	Reaches having valid EC and CFO but exhausted mineral	08	Annexure-II
3	Reaches having expired EC and CFO	14	Annexure-III
Total		61	

It has been observed that there are seven stock yards are established and are being in operation in Guntur District. The details of stack yard are as follows:

SN	Name of the yard
1	Dharanikota
2	Vemuru

3	Annavaram
4	Bommavaripalem-5
5	Markapuram
6	Konnuru
7	Ooravakallu
8	Atlurivaripalem
9	Parchur

The Markapuram and Parchur stock yards are located in Praksham District.

The details regarding status of sand stored and source of reach for each stockyard as on 30.06.2021 is as follows:

Stock Yard			
Name Of The Depot	Source Reach Name	Qty From Reach (Tones)	Cumulative (Tones)
Dharanikota	Amaravathi-3	2035	106731
	Dharanikota-1	59130	
	Didugu 1	38216	
	Didugu 2	7350	
Vemuru	Annavaram	4323	170308
	Bommavaripalem	66886	
	Bommavaripalem-2	2430	
	Bommavaripalem-5	37592	
	Bommavaripalem-6	59077	
Annavaram	Annavaram	490	490
Bommavaripalem-5	Bommavaripalem-5	17528	36666
	Bommavaripalem-7	19138	
Markapuram	Didugu 1	25991	34714
	Didugu 2	2530	
	Konnuru 4	6193	
Konnuru	Konnuru 2	32865	106190
	Konnuru 4	1525	
	Konuru-1	71800	
Ooravakallu	Konnuru 2	28025	157360

	Konnuru 4	55400	
	Konnuru-3	73935	
Atlurivaripalem	Pedakonduru-1	3630	67800
	Veerlapalem	64170	
Parchur	Veerlapalem	1985	1985
Grand Total		682244	682244

The detailed inventory of stock yards located in Guntur District are enclosed as Annexure-IV.

On 24.09.2021, the Joint Committee has inspected the Sand Reaches located at both upstream side and downstream side. The upstream side reaches are Amaravathi-3, Dharanikota-1, 3, 11 & 12 and downstream reaches are Veerlapalem and Gundimeda reaches. The committee also inspected the Dharanikota Sand depot.

During the visit, the Joint Committee is unable to reach the sand reaches and could not identify operational violations of sand reaches in Guntur District as all the reaches are inundated with flood water.

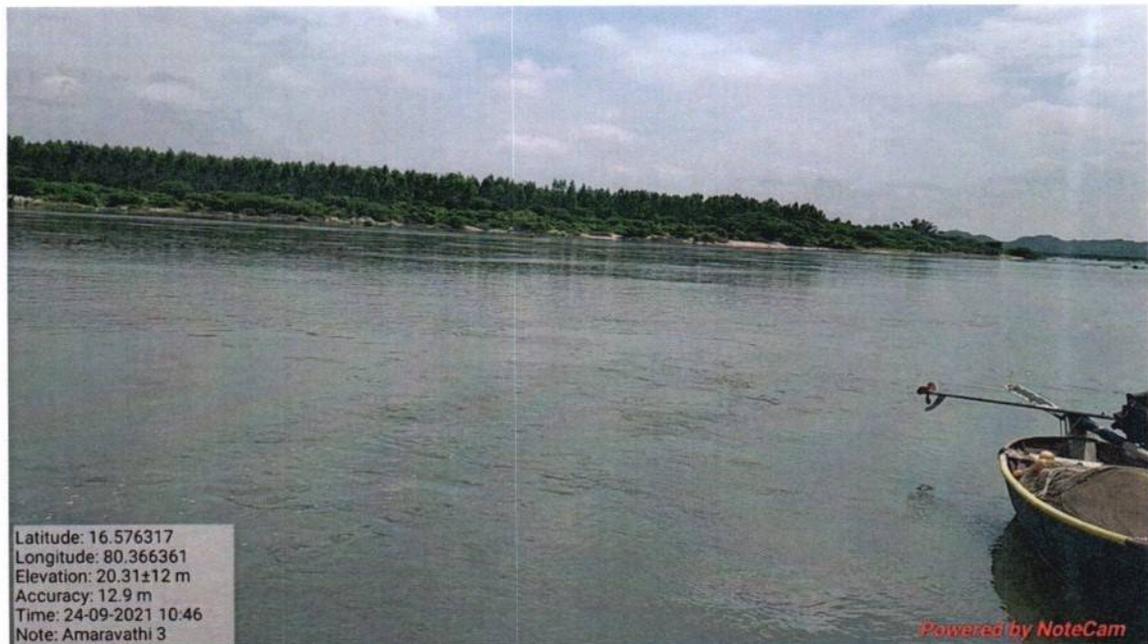
The Deputy Director, Dept. of Mines and Geology, Guntur District has declared that all the sand reaches located in Guntur District are inundated with flood water (Declaration is enclosed as Annexure - V).

The details of Environmental Clearance (EC) and Consent for Operation (CFO) of the inspected sand reaches are as follows:

Sl. No	Name of the Reach	EC No and Date	CFE & CFO No and Date
Up Stream			
1	Amaravathi-3	SEIAA/AP/GNT/MIN/05/2020/1880/208, Dt. 08.07.2020	G-1031/APPCB/ZO-VJA/CFE&CFO/RED/2020, dated 18.07.2020
2	Dharanikota-1	SEIAA/AP/MIN/184046/2020, Dt. 19.12.2020	G-1099/APPCB/ZO-VJA/CFE&CFO/RED/2021, dated 08.01.2021
3	Dharanikota-3	SEIAA/AP/MIN/184088/2020, Dt. 19.12.2020	G-1115/APPCB/ZO-VJA/CFE&CFO/RED/2021, dated 08.01.2021
4	Dharanikota-11	SEIAA/AP/MIN/186283/2020, Dt. 19.12.2020	G-1135/APPCB/ZO-VJA/CFE&CFO/RED/2021,

			dated 08.01.2021
5	Dharanikota-12	SEIAA/AP/MIN/186285/2020, Dt. 19.12.2020	G-1136/APPCB/ZO- VJA/CFE&CFO/RED/2021, dated 08.01.2021
Down Stream			
6	Veerlapalem	SEIAA/AP/MIN/184206/2020, Dt. 19.12.2020	G-1103/APPCB/ZO- VJA/CFE&CFO/RED/2021, dated 08.01.2021
7	Gundimeda	SEIAA/AP/MIN/185402/2020, Dt. 19.12.2020	G-1123/APPCB/ZO- VJA/CFE&CFO/RED/2021, dated 12.01.2021

The photographs taken at the site of sand reaches and stock yard are as follows:



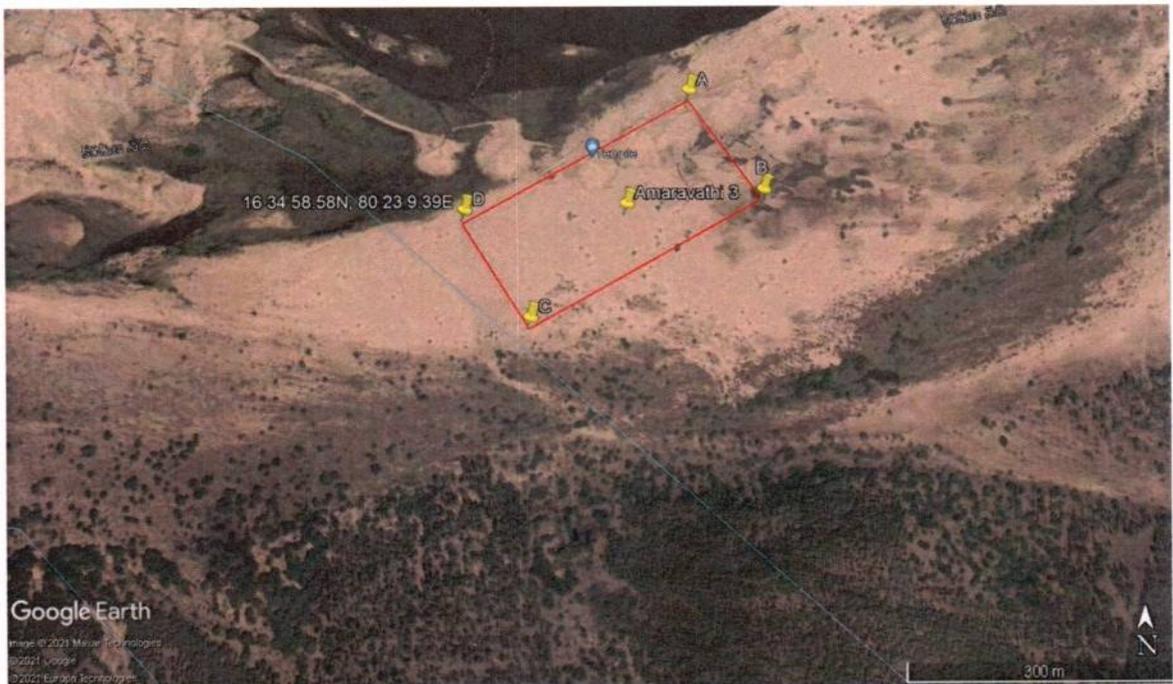


Figure 2: Amaravathi 3 Reach



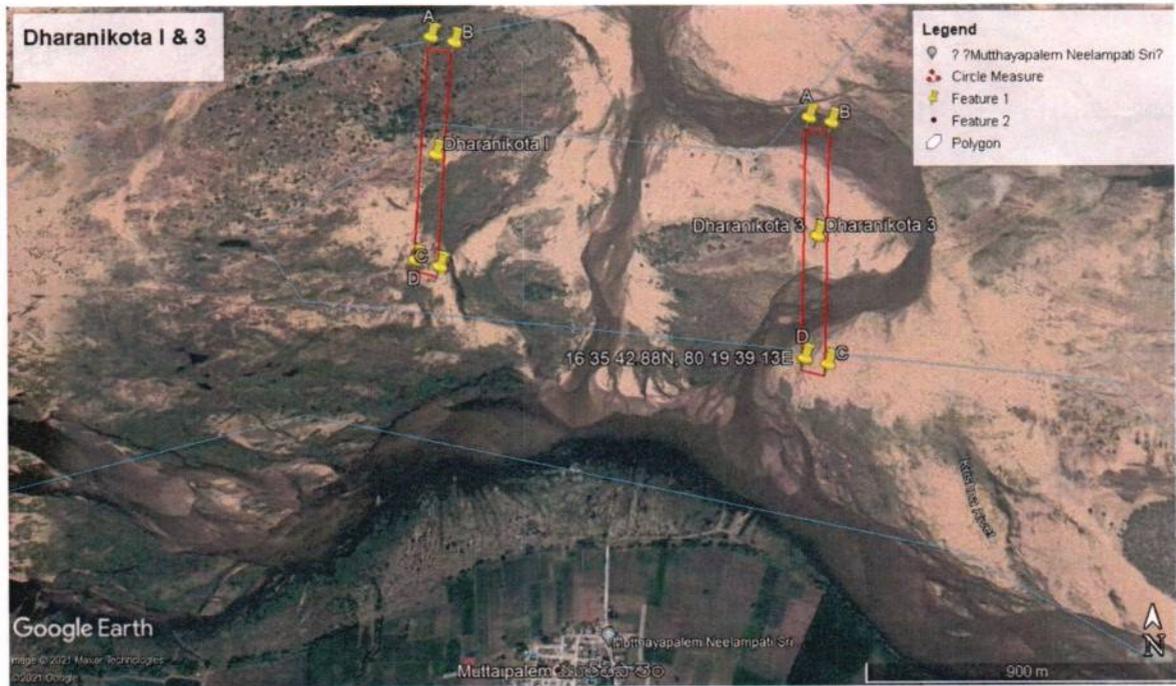
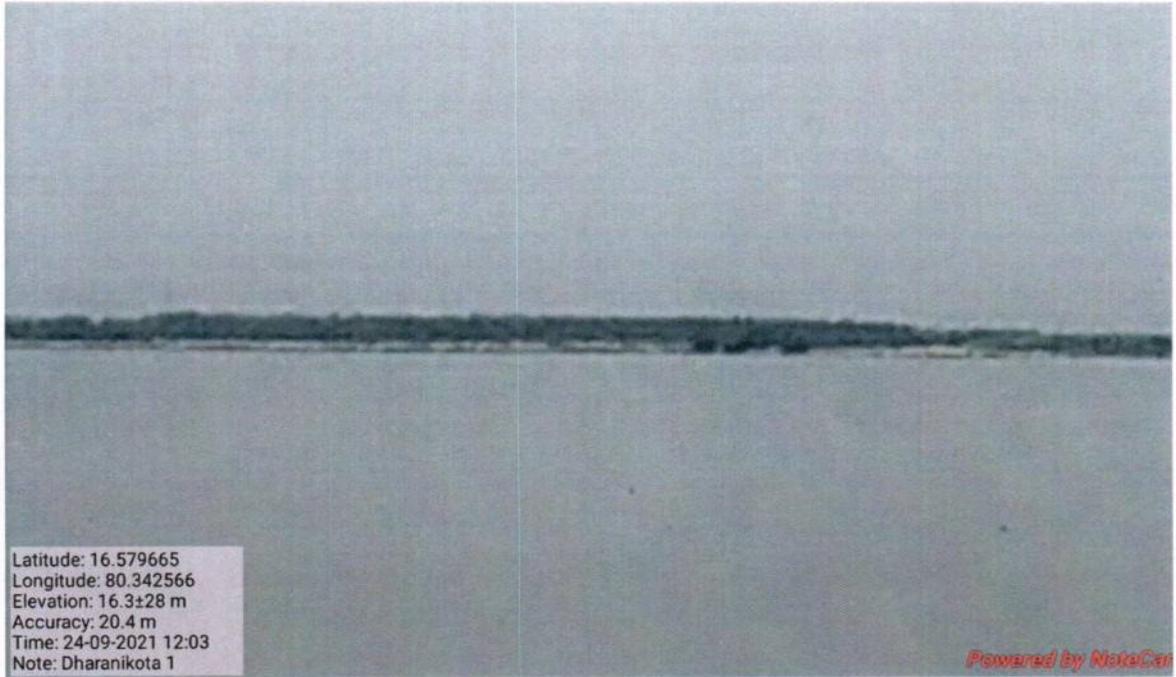


Figure 3: Dharani Kota I & III

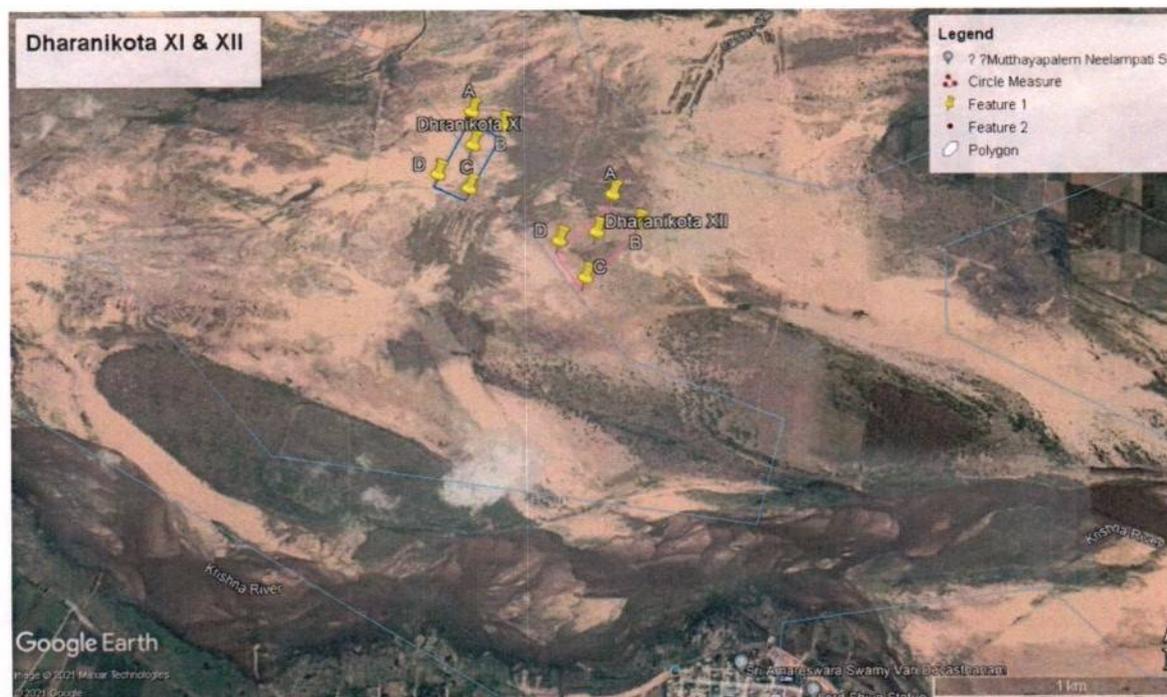


Figure 4: Dharanikota XI & XII

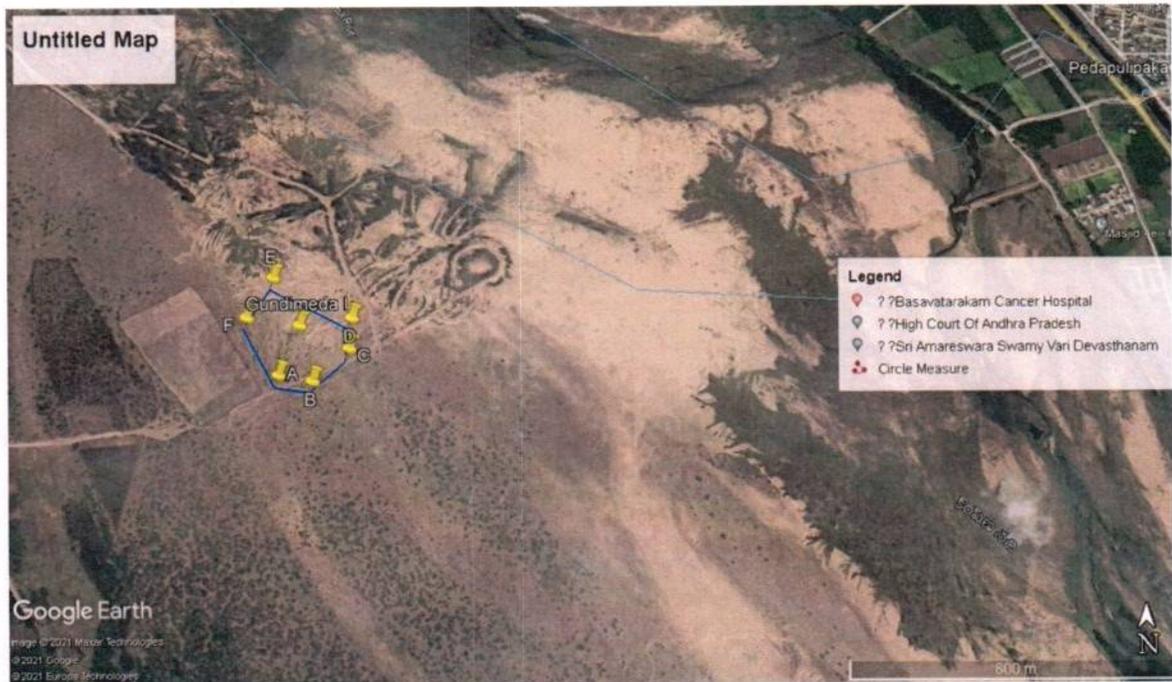


Figure 5: Gundimedda I



Figure 6: Veerlapalem



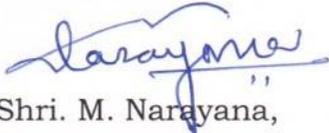
Figure 7: Dharanikota Stock Yard



Dr. Suresh Babu Pasupuleti,
Scientist 'D', MoEF&CC,
Integrated Regional Office,
Vijayawada.



Shri K. Venkata Ramana,
Member (SEAC), SEIAA,
Andhra Pradesh.



Shri. M. Narayana,
Environmental Engineer,
APPCB, Regional Office, Guntur.



Shri. S. K. V. Satyanarayana,
Deputy Director, DDMG, Guntur.

GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE DEPARTMENT OF MINES AND GEOLOGY:: IBRAHIMPATNAM
(PRESENT:: SRI V.G.VENKATA REDDY, DIRECTOR)

Proceedings No.4914357/Sand/NGT-187(SZ)/2021

Date.20.09.2021.

Sub: MINES & MINERALS - Sand - Department of Mines and Geology - O.A. No.187 of 2021 (SZ) and I.A. Nos.123 to 126 of 2021 (SZ) in the matter of Nagendra Kumar, Guntur District, Andhra Pradesh Vs. Govt. of India, Rep. by its Secretary, MoEF&CC, New Delhi and Ors - Nominate DDMG's of the 13 districts as committee members - issued - Reg.

- Ref:
1. Order dt:25.08.2021 in O.A.No.187/2021 (SZ) and I.A.No.123 to 126 of 2021(SZ) of the Hon'ble National Green Tribunal (SZ), Chennai.
 2. This office Letter No.4914357/Sand/NGT-187(SZ)/2021, dt:06.09.2021.
 3. File No.IRO/VIJ/EPA/NGT/106-29/2021, dt:03.09.2021 from Ministry of Environment, Forest and Climate change /Integrated Regional Office is received on 08-09-2021
 4. LR.No.31/SEIAA/Legal/NGT/2021, dt:14.09.2021 from State Level Environment Impact Assessment Authority (SEIAA) is received on 15-09-2021.
 5. Lr.No.O.A.No.187 of 2021/APPCB/NGT-SZ/, dt:13.09.2021 from Andhra Pradesh Pollution Control Board is received on 15.09.2021.
 6. DMG approved pre-para no.18 note file on 17.09.2021.

ORDER:

Through the reference 1st cited, the Hon'ble National Green Tribunal (NGT) has given order where in it was stated that the Grievance in the application is regarding unscientific manner in which the sand mining is being done by Respondents 19 and 20 violating the conditions of EC and also excess mining is being done.

Further, the Hon'ble National Green Tribunal (NGT), Chennai has stated that in order to ascertain the genuineness of the allegations made in the application they feel it appropriate to appoint a joint committee consisting of **(1)** a senior Officer from a Senior Officer from Ministry of Environment, Forests and Climate Change (MoEF & CC) Regional office, Andhra Pradesh at Vijayawada, **(2)** a Senior officer from State Level Environment Impact Assessment Authority (SEIAA), **(3)** a Senior Officer from the Department of Mines and Geology deputed by the Director and **(4)** a Senior officer/ Scientist from the Andhra Pradesh State pollution Control Board (APPCB) to inspect the mining areas as mentioned in the application in all the districts and submit a factual as well as action taken report if any violations found on 05.10.2021.

Accordingly, through the reference 2nd cited, it was requested the Inspector General of Forest, Integrated Regional Office Vijayawada, Member Secretary, SEIAA and Member Secretary APPCB to nominate Senior Officer from the concerned departments and communicate the same to the undersigned by 08-09-2021 to see the inspection and compilation of report completed in time.

In this connection, through the reference 3rd cited, Dr. Suresh Babu Pasupuleti, Scientist-C, Integrated Regional Officer, Ministry of Environment, Forest and Climate Change, Green House Complex, Gopalareddy Road Vijayawada (8008143846, email: iro.vijayawada-mefcc@gov.in) is nominated to represent Integrated Regional Office, Vijayawada.

Through the reference 4th cited, Sri K. Venkata Ramana, Member, SEAC, A.P.(9246434500), email: Kvr1681@gmail.com) has been nominated to represent SEIAA, Andhra Pradesh in the Joint Committee.

Through the reference 5th cited, the following Regional officers, APPCB in the district were nominated to represent APPCB in the Joint Committee:

Sl.No	Name of the Regional Officer/ Environmental Engineer	District	Mobile Number	Email ID
1.	Sri S.Shankar Naik	Srikakulam	9177303291	roskm-ee1@appcb.gov.in
2	Sri T.Sudarsanam	Vizianagaram	9866776725	rovzn-ee1@appcb.gov.in
3.	Sri M.Pramod Kumar Reddy	Visakhapatnam	9866776722	rovsp-ee1@appcb.gov.in
4	Sri A.Ramarao Naidu	Kakinada	9866776723	rokhd-ee1@appcb.gov.in
5	Sri K.Vijaya mohan	Eluru	9866776724	roelr-ee1@appcb.gov.in
6	Sri SSS.Murali	Vijayawada	9866776739	rovja-ee1@appcb.gov.in
7	Sri M.Narayana	Guntur	9866776738	rogtr-ee1@appcb.gov.in
8	Sri G.Nagi Reddy	Ongole	9177303003	roogl-ee1@appcb.gov.in
9	Sri Ch.Raja Sekhar	Nellore	9866776736	ronlr-ee1@appcb.gov.in
10	Sri A.Narendra Babu	Tirupathi	9866776730	rotpt-ee1@appcb.gov.in
11	Sri L.Javeed Basha	Kadapa	9177303312	rokdp-ee1@appcb.gov.in
12	Sri M.B.S.Shankar Rao	Ananthapuramu	9177303240	roatp-ee1@appcb.gov.in
13	Sri B.Y.Muni Prasad	Kurnool	9866776728	roknl-ee1@appcb.gov.in

The Director of Mines and Geology has nominated DDMG's of the 13 districts as committee members on 17.09.2021. The nominated DDMG's are mentioned hereunder:

Sl. No.	District	Name of the nominated officer	Phone Numbers	e-mail ID
1	Srikakulam	Ch. Surya Chandra Rao	9100688708	ddmgskl@gmail.com
2	Vizianagaram	N. Venkata Krishna	9100688808	ddmgvizianagaram@gmail.com
3	Visakhapatnam	Ch. Surya Chandra Rao	9100688813	ddmgvsp@yahoo.com
4	Kakinada	E. Narasimha Reddy	9100688814	ddmgkhd@yahoo.com
5	Eluru	Papa Rao	9100688827	ddmgelr1@gmail.com
6	Vijayawada	M. Subramanyam	9100688830	ddmgkrishna@gmail.com
7	Guntur	S.K.V. Satyanarayana	9100688815	ddmgguntur@gmail.com
8	Ongole	B. Ravi Kumar	9100688836	ddmgogl@gmail.com
9	Nellore	B. Jagannadha Rao	9100688814	ddmgnellore@gmail.com
10	Chittoor	K.L.V. Prasad	9100688834	ddminesctr@gmail.com
11	Kadapa	Venkateswara Reddy	9100688817	ddmineskdp@yahoo.com
12	Anantapur	M. Rama Siva Reddy	9100688816	ddmgatp@gmail.com
13	Kurnool			deputydirectorkurnool@gmail.com

All the Members of the above Committee are hereby directed to ascertain the aspects mentioned in the Hon'ble NGT Order as to:-

- i. Whether the respondents 19 and 20 are having necessary clearance as well as 'Consent' under the environmental laws for doing such sand mining.
- ii. Whether there are any violations of conditions imposed either in the environmental clearance or in the consent to operate if any obtained while carrying out the mining operation.
- iii. Whether indiscriminate unscientific sand mining is being carried out, against the directions issued by this Tribunal in several cases of this nature and also against the guidelines provided by the Ministry of Environment, Forests and Climate Change (MoEF&CC) under "Sustainable Sand Mining Management Guidelines 2016" and also the guidelines for "Enforcement and Monitoring Guidelines for Sand Mining".
- iv. Whether any excess mining has been done and if so, what is the quantity of excess mining done,
- v. To assess the value of the excess mining, apart from royalty and penalty and assess the environment including the amount required for restoration.
- vi. Whether the supervisory mechanism which was directed to be adopted by this Tribunal in (O.A. No.152 of 2021 & O.A. No.184 of 2017) is being adopted by the regulators to check illegal/excess mining.

All the above members of the Committee should assemble on 22.09.2021 at 11.00 AM at DMG office, conference hall, 6th floor, Sri Anjaneya Towers, Ibrahimpatnam to work out the modalities to complete the task in time.

The Committee should submit the report to the undersigned on or before 01.10.2021 so as to submit the report before the Hon'ble National Green Tribunal by 05.10.2021.

Sd/- V. G. Venkata Reddy
Director of Mines and Geology

To

All the Deputy Directors of Mines & Geology of 13 Districts in the State.

Dr. Suresh Babu Pasupuleti, Scientist-C, Integrated Regional Officer, Ministry of Environment, Forest and Climate Change, Green House Complex, Gopalareddy Road Vijayawada.

Sri K. Venkata Ramana, Member, SEAC, A.P.

All the 13 nominated members, Andhra Pradesh Pollution Control Board (APPCB).

Copy to the Asst. Directors of Mines & Geology in the State.

Copy to the Inspector General of Forest, Integrated Regional Office, Vijayawada, Green House Complex, Gopal Reddy Road, Vijayawada-520010 for favour of information.

Copy to the Member Secretary, State Level Environment Impact Assessment Authority, Near Sunrise Hospital, Chalamavari Street, Kasturibai Peta, Vijayawada-520010 for favour of information.

Copy to the Member Secretary, Andhra Pradesh Pollution Control Board. He is reported to direct all the nominated members to attend the meeting on 22.09.2021 without fail.

Copy submitted to the Principal Secretary to Govt., (Mines) Department, A.P.Secretariat, Velagapudi, Guntur.

//Attested//


for Director of Mines & Geology
